

However, it is stated that AIR's Communication Policy envisages broadcasts to meet the communication needs of the listeners in different languages and dialects in the different regions of the country. The broadcasts are in the main language of the region/State. As far as Urdu is concerned, the people who speak Urdu also understand the main language of the State/region. The norm of 5% is only one of the criteria to examine the need for introduction of any minority language programme from the AIR Station. There are also a number of AIR Stations which broadcast programmes in Urdu where the population of Urdu speaking people is less than 5%, other criteria having been satisfied.

AIR has an exclusive Urdu Service meant for the entire subcontinent which is available to listeners in India for a duration of 12 hrs. and 15 minutes everyday in 3 transmissions. No other language broadcast by AIR has this privilege.

One Family one House Norm

209. SHRI ANADI CHARAN DAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the National Housing Policy enjoins the norm of one family one house; and

(b) whether any restrictions is proposed on sub-letting as well?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) The draft National Housing Policy, which is under finalisation, emphasises the need to facilitate home ownership through enabling strategies.

(b) Does not arise.

Production of Oilseeds

210. SHRI AMARSINH RATHAWA:
SHRI CHINTAMANI JENA:

Will the Minister of AGRICULTURE be

pleased to state:

(a) whether the production of oilseeds is increasing year after year but still there is shortage of edible oils in the country and a large quantity of edible oils is being imported to meet the demand;

(b) whether there is a big scope to increase the production of oilseeds in the country;

(c) if so, the steps taken in this respect; and

(d) the measures taken to increase the production of soyabean in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) The oilseed production has increased from 93.7 lakh tonnes in 1980-81 to 129.5 lakh tonnes in 1984-85. At the same time demand for edible oil has also gone up considerably due to income elasticity.

(b) and (c). Keeping in view the potentiality for increasing the production of oilseeds, a Centrally Sponsored National Oilseeds Development Project is in operation in selected districts of 17 oilseeds growing States. The Project provides financial assistance to farmers for various critical inputs like supply of improved seeds, plant protection measures and sprinkler sets etc. Financial assistance is also provided for demonstration of improved technology in farmer's field. The support prices for important oilseeds are announced every year well in advance to encourage the farmers to take up oilseeds cultivation and procurement at support price has been entrusted to NAFED.

(d) A sub-project for increasing soyabean production under the above Centrally Sponsored National Oilseeds Development Project is in operation in important soyabean growing States. Under the Project financial assistance is provided

for laying out demonstrations, adoption of plant protection measures, supply of improved seed etc. Procurement of farmer produce at support price is also made through NAFED.

World Bank Assistance for Drainage and Sewerage System of Cuttack

211. SHRIMATI JAYANTI PATNAIK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is an immediate need to improve the existing drainage and sewerage system of Cuttack city in Orissa;

(b) whether Union Government have approved the proposal submitted by the State Government of Orissa in this regard;

(c) whether World Bank finance has also been sought for the above purpose; and

(d) if so, the time by which World Bank loan is expected to be obtained for implementing the above proposal?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (d). According to the information available with the Government of India, the Central Public Health Environmental and Engineering Organisation had accorded technical approval in May, 1985 for the Storm Drainage Scheme for Cuttack city at an estimated cost of Rs. 200 lakhs as a special case. Apart from this, the Government of Orissa had sent certain individual small value water supply and sewerage schemes in 1984 for inclusion in the pipeline of projects for World Bank Group assistance. This package included Cuttack City Sewerage Scheme at an estimated cost of Rs. 23 crores. The Government of Orissa had since been advised to submit a comprehensive water supply and sewerage scheme taking into account the technical, economical and financial viability of the project and procedures and guidelines of the World Bank. The requisite project

proposal is awaited from the State Government.

Posts Lying Vacant in Government Presses

212. SHRI LALITESHWAR PRASAD SHAHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that more than thousands vacancies in various category of posts have been lying vacant in Government of India Press, Minto Road, New Delhi and Ring Road, New Delhi for the last two years;

(b) whether any ban has been imposed on filling up all such vacancies;

(c) if so, the reasons to keep the posts vacant for years together resulting in loss of production; and

(d) the action contemplated in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No, Sir. At present only 116 and 417 Industrial and Non-Industrial category of posts are lying vacant in the Ring Road and Minto Road Presses respectively.

(b) to (d). The ban on filling up of the vacant posts has been partially relaxed by the Government. Due to organisational and structural changes of Govt. of India Presses vacancies have been kept in abeyance. The posts which are essential for operation of machines, so that the production does not suffer are allowed to be filled up depending on the merits of each case.

Central Law on Agricultural Labour

213. SHRI LALITESHWAR PRASAD SHAHI: Will the Minister of LABOUR be pleased to state:

(a) whether the National Commission on Rural Labour which was constituted